

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 129/TD/2026

Subject : Application under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 for grant of Category V license for Inter-State trading of Electricity in all States and Union Territories of India in accordance with CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 amended from time to time.

Petitioner : SKAY Infratech Private Limited (SIPL)

Date of Hearing : **6.10.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ajitesh Garg, Advocate, SIPL
Shri Adarsh Tripathi, Advocate, SIPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the directions issued vide the Records of Proceedings dated 7.7.2026 and 13.8.2026 had been duly complied with and, accordingly, prayed that the matter be reserved for orders.

2. After hearing the learned counsel for the Petitioner, the Commission reserved the matter for orders.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)